



In the

Reserve Bank of India
Foreign Exchange Department
Fort Glacis, No.16, Rajaji Salai
Chennai 600 001

Present

Dr. K Balu
Chief General Manager

Date : October 24, 2018
C.A.815/2018

In the matter of

M/s. Perkins India Private Limited,
7th Floor, International Tech Park,
Taramani Road, Taramani,
Chennai – 600113

(Applicant)

In exercise of the powers under section 15 (1) of the Foreign Exchange Management Act, 1999 and the Regulations/Rules/Notifications/orders made there under, I pass the following

Order

The applicant has filed a compounding application dated July 13, 2018 (received at Reserve Bank on July 25, 2018) for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999 (the FEMA) and the regulations issued there under. The contravention sought to be compounded is delay in submission of Form FC-GPR on allotment of shares with Reserve Bank, in terms of Paragraph 9 (1) B respectively, of Schedule I to Foreign Exchange Management (Transfer or Issue of



Security by a Person Resident Outside India) Regulations, 2000 notified, vide Notification No. FEMA 20/2000-RB dated May 3, 2000.

2. The relevant facts of the case are as follows: The applicant company was incorporated on December 02, 2011 under the provisions of the Companies Act, 1956 (Registration No. U29253TN2011PTC084853) and is engaged in business of manufacture of engines and turbines, except aircraft, vehicle and cycle engines. The applicant received seven foreign inward remittances between February 08, 2012 and November 02, 2016 amounting to ₹ 299,08,24,220.00 from M/s Perkins Engines (Asia Pacific) Pte Ltd., Singapore towards subscription to equity shares and reported the same to the Reserve Bank within the prescribed period.

3. The company allotted equity shares and filed FC-GPRs as indicated below:

Sl. No	No. of shares allotted	Face Value (in Rs.)	Amount (INR)	Date of allotment of shares	Reported to RBI on
1	9990	10	99,900.00	02.12.2011	22.08.2012
2	12900000	10	51,60,00,000.00	18.10.2012	09.11.2012
3	20793750	10	83,17,50,000.00	29.05.2013	10.06.2013
4	7779858	10	31,11,94,320.00	17.06.2015	13.08.2015
5	16647250	10	133,17,80,000.00	14.11.2016	12.01.2017
6	25082025*	10	200,65,62,000.00	14.11.2016	20.12.2016

The applicant filed form FC-GPRs as indicated above with delay ranging from six days to seven months 20 days approximately beyond the prescribed limit in respect of the allotments at Sl.Nos. 1 & 4 to 6. Whereas in terms of paragraph 9 (1) B of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares in accordance with these Regulations has to submit to Reserve Bank a report in Form FC-GPR along with documents prescribed therein within 30 days from the date of issue of shares to person resident outside India.

4. The applicant was advised about the contraventions vide memorandum dated February 02, 2018. The applicant has filed a compounding application dated July 13, 2018. It has been declared in the compounding application that the particulars given by



the applicant in the application are true and correct to the best of their knowledge and belief. It has been declared in the declaration dated July 13, 2018 furnished with the compounding application that the applicant was not under any enquiry/investigation/adjudication by any agency as on the date of the application and has, in this regard, not informed of initiation of any such enquiry/investigation/adjudication proceedings against it/him/her thereafter. Accordingly, the above contraventions which are being compounded in this Order are subject to the veracity of the above declarations made by the applicant and this order is without prejudice to any other action which may be taken by any authority under the extant laws if the said declarations are subsequently discovered to be false and/or incorrect.

5. The applicant was given an opportunity for personal hearing vide Reserve Bank's mail dated October 17, 2018 for further submission in person and/or producing documents, if any, in support of the application. The applicant appeared for the personal hearing on October 24, 2018 during which Ms S Sri Varshini, Company Secretary, M/s V Mahesh & Associates represented the applicant. The authorized representative of the applicant admitted the contravention as stated in para 3 above committed by the applicant for which compounding has been sought. During the personal hearing, it was submitted that the delays were unintentional. In view of the above, they requested to take a lenient view in the matter. The application for compounding is, therefore, being considered on the basis of the averments made in the application as well as other documents and submissions made in this context by the applicant during the personal hearing.

6. I have given my careful consideration to the documents on record and submissions made by the applicant in the compounding application and during the personal hearing. Accordingly, I hold that the applicant has contravened the following FEMA provisions issued in terms of:

- (a) Paragraph 9 (1) B of Schedule 1 to Notification No. FEMA 20/2000-RB due to delay in submission of Form FC-GPR to the Reserve Bank after issue of shares



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to persons resident outside India and the contravention relates to an amount of ₹ 364,96,36,220.00 with the duration of contravention ranging from six days to seven months 20 days approximately.

7. In terms of Section 13 of the FEMA, any person contravening any provision of the Act shall be liable to a penalty up to thrice the sum involved in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on the amount for which the contraventions are to be compounded and I consider that an amount

of ₹ 50,670/- (Rupees fifty thousand six hundred and seventy only) will meet the ends of justice.

8. Accordingly, I compound the admitted contravention namely, the contravention of paragraph 9 (1) B of Schedule 1 to Notification No. FEMA 20/2000-RB, by the applicant on the facts discussed above in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000 on payment of an amount of ₹ 50,670/- (Rupees fifty thousand six hundred and seventy only) which shall be deposited by the applicant with the Reserve Bank of India, Foreign Exchange Department, Fort Glacis, No.16, Rajaji Salai, Chennai - 600 001 by a demand draft drawn in favour of the “Reserve Bank of India” and payable at Chennai within a period of **15 days** from the date of this order. In case of failure to deposit the compounded amount within the above mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000 shall apply.

The application is disposed of accordingly.

Dated this Twenty fourth day of October, 2018.

Sd/-

Dr. K Balu

Chief General Manager